

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में।
IN THE INCOME TAX APPELLATE TRIBUNAL "A"
BENCH, PUNE

BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकरअपीलसं. / ITA No.2117/PUN/2019
निर्धारणवर्ष /Assessment Year: 2014-15

Milind Krishnaji Shinde, 17 th Lane Punyai Building, A/P-Jaysingpur, Taluka-Shirol, Kolhapur-416101. PAN: AQZPS 5622 F	Vs	The Income Tax Officer, Ward-2, Ichalkaranji.
Appellant/ Assessee		Respondent/ Revenue

Assessee by	None.
Revenue by	Shri S P Walilmbe – DR
Date of hearing	16/06/2022
Date of pronouncement	21/06/2022

आदेश/ ORDER

PER DR.DIPAK P.RIPOTE, AM:

This appeal filed by the Assessee is directed against the order of Id.Commissioner of Income-tax(Appeals), Kolhapur-2's, order dated 28.11.2019 for the Assessment Year 2014-15, involving proceedings under section 250 of the Income Tax Act, 1961.

2. The appeal came up hearing on 10th June, 2022. At the time of hearing, none appeared on behalf of the assessee. However, perusal of record reveals that the assessee has submitted a withdrawal application along with FORM-5 and settled dispute with Income Tax Department by availing the benefits of Vivad se Visvas Scheme -

2020 (VSV-20) and received Form-5 of VSV-20 from designated authority vide Acknowledgment No.875104710231220 dated 23.12.2020. The assessee requested to withdraw this appeal.

3. On the other hand the learned Departmental Representative (DR) submits that he has no objection, if the appeal of the assessee is dismissed as withdrawn.

4. We have considered the contents of the withdrawal application filed by the assessee and the submissions of the Ld.DR for the Revenue. Considering the facts that the assessee has already filed application before the prescribed authority and settled the tax liability with the income-tax department under VSV-20 and have received FORM-5 vide acknowledgement No. 875104710231220 dated 23.12.2020 from designated authority. Hence, the appeal of the assessee is dismissed as withdrawn

5. In the result, the appeal filed by the Assessee stands dismissed as 'withdrawn'.

Order pronounced in the open Court on 21st June, 2022.

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 21st June, 2022/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकरअपीलीयअधिकरण, पुणे/ITAT, Pune.